

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

221. C.P. (IB)/1287(MB)2022

IN THE MATTER OF

DMI FINANCE PRIVATE LIMITED

VS

Amit Gupta

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **16.07.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)